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1241. SHRI SHYAMLAL GUPTA Will the Minister of FINANCE be pleased to

- (a) whether a Committee appointed to probe into the 25 top accounts has submitted j. its report:
- (b) if so, what are the findings thereof;
- (c) if the answer to part (a) above be in the negative, by when it is likely to submit its report?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c) In July, 1974, Reserve Bank of India advised all scheduled commercial banks deposits exceeding Rs. 25 crores that they should exercise utmost caution to ensure that the amounts drawn by the borrowers are the minimum required for their immediate legitimate needs, and that such amounts are used for purposes for which they were drawn. To begin with, the Reserve Bank advised them to make immediate arrangements to watch the accounts of the fifty largest borrowers of each bank. In order to have a close look into the operation of such accounts, each of the public sector banks has formed a Committee of three directors consisting of the Chairman of the Bank and the representatives of the Government and the Reserve Bank on the Board of Directors of that bank. scrutiny Dy the respective Committee is of a continuous nature. As the findings of the Committees are in relation to the affairs of the individual constituents of the banks, they cannot be divulged by the banks in accordance with the practice and usage customary among the bankers and also in accordance with the provisions of the statutes governing the public sector banks.

CAPITAL SANCTIONED BY GOVERNMENT BANKS TO MARUTI LIMITED

1242. SHRI M. KADERSHAH: Will the Minister of FINANCE be pleased to state:

- (a) the total amount of capital sanctioned by Government banks so far to Maruti Ltd.;
- (b) whether Government have laid down any criteria for the grant of loans to private 4-783RSS/74

limited companies by banks and their ratio with their capital investment and their share and floating balances; and (c) if so, the details thereof?

to Questions

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIA M): (a): The Hon'ble Member presumably has in mind financial assistance, if any, granted by the public sector banks to Maruti Ltd. In accordance with the practices and usages customary among bankers and also in conformity with the provisions of the statutes under which the public sector banks have been set up, information relating to individual constituents of the banks is not to be divulged.

(b) & (c) In apprasing credit proposals of all applicants including private limited companies, the public sector banks normally look more to the overall economic viability and technical feasibility of the proposals besides the managerial competence of the intending borrowers, rather than to the tangible security offered. In determining the quantum of financial assistance to be sanctioned, the banks examine inter alia the capital structure of the concern, the mode of financing its fixed assets and the position of its current assets and current liabilities. SICK AND CLOSED TEA GARDENS

1243. SHRI SANAT KUMAR RAHA: Will the Minister of COMMERCE be pleased to state what is the number of closed and sick tea gardens in different states?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHR1 V. P. SINGH): A statement showing the number of closed tea gardens in different States and the number of tea gardens which claimed themselves to be uneconomic in reply to a questionnaire issued by the Tea Board in July, 1972 is given below:

State		No. of closed tea gardens	No, of un- economic (sick) tea gardens
Assam .	٠.	14	48
Kerala .		5	
Tripura .		2	6
Uttar Pradesi	h.	6	1
West Bengal		7	70
To	TAT	34	12